

type certified to carry more than nine passengers and on all turbine-engined aeroplanes as recommended by ICAO also. This equipment shall provide automatically a timely and distinctive warning to the flight crew when the aeroplane is in potentially hazardous proximity to the earth's surface.

- **Computerized monitoring of FDTL, Training, Medical and License validity**

All the airlines have been mandatorily made to computerize the records relating to Flight crew duty time Limitations, their training, and qualification, medical and license validity. This has enabled instantaneous monitoring of crew records for their validity prior to operating flights.

- **Detailed requirements for compliance of ICAO Standards**

The standards & recommended practices of ICAO contained in their Annex-1 (Personnel Licencing), Annex-6 (Aircraft Operations) and Annex-8 (Airworthiness of Aircraft) have been reviewed and Civil Aviation Requirements issued containing detailed requirements for compliance by the operators in compliance of ICAO standards.

- **Training of Aviation Personnel under COSCAP**

Under the Cooperative Development of Operational Safety and Continuing Airworthiness (South Asia) - COSCAP (SA) various trainings for the aviation personnel were organised in the fields of Reliability Monitoring, Cabin Safety, Leasing of aircraft, ETOPs, Dangerous Goods, Audit Standardisation and Practices, Safety Promotion Course, Aviation Security, Flight Operations, ILS CAT II & III Operations, Simulator Approval Course, Boeing Performance Training, Boeing Safety Training, GPS, Aviation Enforcement Course etc.

Air connectivity to cities

478. SHRI THAAWAR CHAND GEHLOT : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has received certain proposals from various States which contain recommendations to provide air connectivity to the State's other cities;

(b) if so, the details of such proposals received by Government during the last three years, State-wise;

(c) the number of proposals found suitable by Government to grant approval along with the number of those proposals which have been approved; and

(d) the number of proposals out of the approved proposals with which Government is going to start air services?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL) : (a) to (d) No Sir. Operations in domestic sector have been deregulated and flights are being operated by airlines concerned on the basis of commercial viability subject to adherence of Route Dispersal Guidelines. Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country including north-east region. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines.

Diversion of revenues by airport operators

479. SHRIMATI GUNDU SUDHARANI : Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the order issued by the Airports Economic Regulatory Authority (AERA) with regard to airport revenues;
- (b) what exactly is 'single till' approach through which AERA wishes to regulate the airport operators revenues;
- (c) the reasons for opposing the order by GMR and GVK;
- (d) whether the Ministry has come to know that private airport operators are diverting/cross subsidizing the revenue earned through operation of airports; and
- (e) if so, the details of such diversion and the details of the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL) : (a) Airports Economic Regulatory Authority (AERA) has issued the following orders with regard to airport revenues—

- (i) Order No. 01/2010-11, dated 05.05.2010 in the matter of levy of user development fee at Trivandrum Airport.
- (ii) Order No.02/2010-11, dated 18.05.2010 in the matter of levy of user development fee at Sardar Vallabhabhai Patel International Airport, Ahmedabad.
- (iii) Order No. 06/2010-11, dated 26.10.2010 in the matter of revision of user development fee at Rajiv Gandhi International Airport, Hyderabad.